

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**WEDNESDAY, THE EIGHTEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

INCOME TAX TRIBUNAL APPEAL NO: 27 OF 2023

Income tax Tribunal Appeal under Section 260-A of the Income tax Act, 1961, against the order of the Income Tax Appellate Tribunal, Hyderabad "B" Bench, Hyderabad in I.T.A.No. 54 /HYD/2022 for Assessment Year 2017-2018 dated 26-09-2022 preferred against the order of the Commissioner of Income Tax (Appeals),11, Basheerbagh, Hyderabad dated 08-12-2021 in Appeal No. 10365 / 2019-20 preferred against the order of the Deputy Commissioner of Income Tax Central Circle -1 (2), Hyderabad dated 30-12-2019 in PAN/GIR No. AAFCM4964M

Between:

The Pr. Commissioner of Income Tax - (Central), Hyderabad.

...APPELLANT

AND

M/s. Mandava Holdings Pvt. Ltd., D. No. 8-2-684/2/A, 4th Floor, Plot No. 1 to 4,
Road No. 12, Banjara Hills, Hyderabad- 500034 PAN- AAFCM4964M

...RESPONDENT

Counsel for the Appellant: Ms. K. MAMATA CHOUDARY, Sr. SC for I.T. Dept.

Counsel for the Respondent: Ms. K. PRABHAVATI, rep. SRI A.V. RAGHURAM

The Court delivered the following Judgment :

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.27 of 2023

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. K.Mamata Choudary, learned Senior Standing Counsel for Income Tax Department for the appellant.

Ms. K.Prabhavati, learned counsel representing Mr. A.V.Raghu Ram, learned counsel for the respondent.

2. Learned Senior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Income Tax Appellate Tribunal, Hyderabad "B" Bench, Hyderabad
2. The Commissioner of Income Tax (Appeals), 11, Basheerbagh, Hyderabad
3. The Deputy Commissioner of Income Tax Central Circle -1 (2), Hyderabad
4. One CC to Ms. K. MAMATA CHOUDARY, Sr. SC for I.T. Dept. [OPUC]
5. One CC to SRI. A. V. RAGHU RAM, Advocate [OPUC]
6. Two CD Copies

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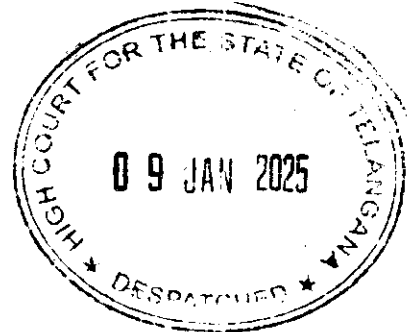


HIGH COURT

DATED:18/12/2024

JUDGMENT

ITTA.No.27 of 2023



DISMISSING THE ITTA AS WITHDRAWN

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04/01/25
lea